

HIGH COURT OF HIMACHAL PRADESH, SHIMLA - 171 001

No. HHC/Judl./ROSTER/96-

Dated: Shimla, the 10th April, 2019

OFFICE ORDER

In supersession of previous Office Order dated 6th March, 2019, Hon'ble the Chief Justice has been pleased to order that the following Roster of Boards shall be observed with effect from 16th April, 2019, till further orders:

DIVISION BENCHES

**CHIEF JUSTICE'S PRINCIPAL
DIVISION BENCH**

**HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SANDEEP
SHARMA**

(Monday to Friday)

1. All PIL matters.
2. All CWPs, wherein vires of any Act, Ordinance, Rule, Regulation or notification is challenged or Policy matter is involved.
3. LPAs/OSAs, for admission/ orders.
4. All Writ Petitions except those listed before Division Bench-I, for admission/orders and for final hearing in case of Rule DB matters.
5. Matters to be heard by the commercial Appellate Division.
6. Criminal Contempts and Appeals from Civil Contempts.
7. LPAs for final hearing.
8. All tax matters, company appeals and Central Excise Appeals for admission/ orders and final hearing.
9. Arbitration Appeals for admission/orders and for final hearing.
10. Any other matter not provided for

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	listing before any Division Bench.
<p style="text-align: center;"><u>DIVISION BENCH-I</u></p> <p style="text-align: center;">HON'BLE MR. JUSTICE DHARAM CHAND CHAUDHARY HON'BLE MR. JUSTICE VIVEK SINGH THAKUR</p> <p style="text-align: center;">(Monday to Friday)</p>	<ol style="list-style-type: none"> 1. All fresh Writ Petitions relating to Anganwari, PTA, SMC and Orders passed under the provisions of the Co-operative Societies Act, for admission/orders and for final hearing in any such Rule DB matters. 2. All Criminal Appeals/Criminal matters for admission/orders and for final hearing, with priority to Appeals of Convicts in jails. 3. Death Sentence References/other Criminal Matters, for admission/orders and for final hearing. 4. All Execution Petitions. 5. LPAs for final hearing. 6. OSAs for final hearing. 7. All Execution Petitions. 8. Any other specially assigned matter for admission/ orders and for final hearing.
<p style="text-align: center;"><u>DIVISION BENCH-II</u></p> <p style="text-align: center;">HON'BLE MR. JUSTICE TARLOK SINGH CHAUHAN HON'BLE MR. JUSTICE CHANDER BHUSAN BAROWALIA</p> <p style="text-align: center;"><u>(FRIDAY, BEFORE LUNCH SESSION)</u></p>	<ol style="list-style-type: none"> 1. All Writ Petitions except those listed before Division Bench-I, for admission/orders and for final hearing in case of Rule DB matters. 2. Matters relating to Staff of the High Court and Subordinate Judiciary. 3. All tax matters, company appeals and Central Excise Appeals for admission/ orders and final hearing. 4. Any other specially assigned matter for admission/ orders and for final hearing.

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SINGLE BENCHES	
CHIEF JUSTICES SINGLE BENCH (Friday after Principal DB)	Matters relating to appointment of Arbitrators.
SINGLE BENCH-I HON'BLE MR. JUSTICE TARLOK SINGH CHAUHAN (Monday to Thursday- Whole day) (Friday- Post lunch session)	<ol style="list-style-type: none"> 1. RSAs for admission and orders. For final hearing upto the year 2007. 2. Criminal Appeals (Conviction/Acquittal) <ol style="list-style-type: none"> i) For admission and orders. ii) For final hearing upto the year 2013; and iii) Appeals of convicts in jail, for final hearing (on priority basis) up to the year 2017. 3. All writ petitions for orders and for final hearing. 4. RFAs for admission/order. For final hearing upto the year 2016. 5. FAOs for admission/ orders. For final hearing upto the year 2016. 6. Cr.MMO admission/order and for final hearing. 7. Civil Revision/Criminal Revisions for admission/order and for final hearing. 8. Election Petitions/matters for admission/orders and for final hearing. 9. Company matters. 10. Civil Contempts. 11. All Execution Petitions. 12. Specially assigned matter.
SINGLE BENCH-II HON'BLE MR. JUSTICE SURESHWAR THAKUR (Monday to Friday)	<ol style="list-style-type: none"> 1. Matters relating to Commercial Division. 2. RSAs for admission and orders. For final hearing upto the year 2007. 3. Criminal Appeals (Conviction/Acquittal) <ol style="list-style-type: none"> i) For admission and orders. ii) For final hearing upto the year 2013; and iii) Appeals of convicts in jail, for final

R. K. Chaudhary